

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).4678/2022

(Arising out of impugned final judgment and order dated 02-03-2022 in WA No. 212/2022 passed by the High Court of Kerala at Ernakulam)

KERALA UNION OF WORKING JOURNALISTS & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.38106/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 28-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

Mr. Haris Beeran, Adv.
Mr. Mushtaq Salim, Adv.
Mr. Usman Ghani Khan, Adv.
Mr. Azhar Assess, Adv.
Mr. Radha Shyam Jena, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice.
- 2 Liberty to serve the Central Agency, in addition.
- 3 Dasti, in addition, is permitted.
- 4 Tag with SLP(C) No 3964 of 2022.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER